

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3928 of 2020

1. Moddasir @ Modasseer Iraki @ Md. Moddasir.
2. Jaffar Ekbal.
3. Suhail Alam.
4. Danish Ansari.
5. Md. Sahzad.
6. Abdul Mobin.
7. Md. Jahid Akhtar @ Mojahid Akhtar.
8. Md. Fazle Akram.
9. Sahid Raza.
10. Aslam Hussain @ Aslam.
11. Md. Wahis Ali @ Md. Wahid @ Wahid Ali.
12. Md. Imteyaz.
13. Firoz Alam.
14. Md. Mosin.
15. Md. Hasib @ Hasibul.
16. Javed Rahmani @ Bhola Mian.**Petitioners**

Versus

The State of Jharkhand.

.....**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioners : Mr. Sabyasanchi, Advocate
For the State : Mrs. Lily Sahay, APP

02/27.07.2020 Heard the parties.

Defects, if any, are ignored.

The petitioners are accused in connection with Bhandariya P.S. Case No. 12 of 2020.

It has been alleged that the informant and his friends had sent photos and videos on the mobile of Javed Ramani and demanded Rs.60,00,000/- for not uploading such objectionable videos on the internet. It has further been alleged that Javed Ramani agreed to pay Rs.5,00,000/- and when he reached the appointed place, the informant and his friends had arrived and they were abducted and assaulted with an iron rod. Subsequently they were saved after the police reached the place of occurrence. An averment has been made that the matter has been compromised between both the sides. The petitioners appear to be in custody since 3.3.2020.

Regard being had to the above, the petitioners, named above, are directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), each with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Garhwa in connection with Bhandariya P.S. Case No. 12 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-